

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:3654

ANSWERED ON:18.08.2005

LOADING AND UNLOADING OF WAGONS

Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Verma Shri Ravi Prakash

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the railway contractors are responsible for loading and unloading the wagons within the free period allowed by the Railways as per the norms of model tender system;
- (b) if so, whether the contractors are liable to pay any compensation or demurrage/wharfage to the Railways;
- (c) if so, whether there is no mechanism/practice in vogue to review the performance of contractors periodically and fix responsibility for recovery of demurrages;
- (d) if so, the reasons therefor; and
- (e) the corrective measures taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU)

(a) to (e): Consignor/consignee is responsible for loading/unloading of the wagon(s) within the permissible free time prescribed by the Railway. Demurrage charge is levied for detention of wagon beyond the permissible free time. However, no demurrage is levied for detention of wagon(s) by the Engineering Department of Indian Railways.